The administrative control of the Rehabilitation Reclamation Organisation was transferred from the Danda-karanya Development Authority to the Ministry! of Rehabilitation with effect from 1st November, 1964

## REHABILITATION ON AGRICULTURAL LAND

217. DR. SHRIMATI PHULRENU GUHA: Will the Minister of REHABILITATION be pleased to state the target number of families of displaced persons which were to be rehabilitated on agricultural land during the year 1964-65 and how many were actually so rehabilitated?

THE MINISTER OF REHABILITATION (SHRI MAHAVTR TYAGI): The programme of the Dandakaranya Project for the working season 1964-65 envisaged settlement of 2,000 to 2,500 displaced families from East Pakistan on agricultural land. Against this target, 1038 families were moved to the villages up to 31-3-1965 and 1100 to 1200 more families are likely *to* be moved during the remaining part of the working season.

No target for rehabilitation of the new migrants from East Pakistan on agricultural land in 'other areas could be fixed because the various State Governments were pre-occupied with the problems relating to the reception and maintenance of the migrants from East Pakistan who came in large numbers. Moreover, the lands made available by the State Governments were mostly forest lands and sub-marginal lands. Before the migrants could be settled on these lands, detailed surveys and reclamation of land were necessary. As these are time-consuming operations, it was not possible to fix any target for the settlement of migrant families on land during the year 1964-65. Even so, 32 agricultural schemes for resettlement of 21.798 families have so far been sanctioned or approved. Of these, 4,400 agriculturist families are being settled on land.

## MURDERS COMMITTED TN DELHI

- 218. SHRI R. S. KHANDEKAR: WiH the Minister 'of HOME AFFAIRS be pleased to state:
- (a) the number of murders committed in Delhi during the last two months; and
- (b) in how many cases the culprits were apprehended?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Sixteen.

(b) Thirteen.

## STATEMENTS OF ACCOUNT ISSUED TO DISPLACED PERSON CLAIMANTS

- 219. Shri V. M. CHORDIA: Will the Minister of REHABILITATION be pleased to state:
- (a) the value of statements of account so far issued to displaced person claimants settled in Madhya Pradesh;
- (b) out of that how much amount was utilised by the claimants up to 31st March, 1965; and
- (c) the value of statements of account utilised between 1st July, 1963 to 31st March, 1965?

THE MINISTER OF REHABILITATION (SHRI MAHAVTR TYAGI): (a) Rs. 3.12 crores.

- (b) Rs. 2.92 crores.
- (c) Rs. 42 lakhs.

## प्रजनकों को एक्सग्रेशिया ग्राण्ट

220. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या पुनर्वास मंत्री 4 दिसम्बर, 1964 को राज्य सभा में ग्रतारांकित प्रश्न